

in this part of the world almost impossible, unless that sort of thing is created, nobody's conscience is going to be aroused.

That is why I would only reiterate what another hon. Member from this side of the House said just now that we must act here and now, and recognition must come as the first step towards that kind of bold policy and programme of action.

MR. DEPUTY-SPEAKER : Earlier we had decided to conclude this debate at six o'clock. But there are a number of hon. Members who still want to speak, and the Prime Minister is yet to reply. What shall we do ? Shall we continue the debate ?...

SOME HON. MEMBERS : Postpone it for tomorrow.

MR. DEPUTY-SPEAKER : All right, we shall continue the debate tomorrow.

18 01 hrs.

#### CONVICTION OF MEMBER

(Shri Lalji Bhai)

MR. DEPUTY-SPEAKER : Before I adjourn the House, I have to inform the House that I have received the following communication, dated the 25th May, 1971,

from the Judicial Magistrate, 1st Class, New Delhi :—

“I have the honour to inform you that Shri Lalji Bhai, Member, Lok Sabha, was tried at the Parliament Street Court before me on a charge under Section 188, Indian Penal Code.

The allegation against him was that he, along with 251 other persons, demonstrated and raised slogans on Raj Path near Parliament House, New Delhi, on the 24th May, 1971 and thus violated the order of the Additional District Magistrate (South), Delhi, dated the 20th May, 1971, banning demonstrations and shouting of slogans in this area.

On the 25th May, 1971, after a trial lasting for one day, I found him guilty of offence under section 188, Indian Penal Code, on his plea of guilt and sentenced him to imprisonment till the rising of the court.”

18.02 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, May 26, 1971 | Jyaishta 5, 1893 (Saka).*